

and English versions) of the Life Insurance Corporation of India as on the 31st March, 1994 under section 29 of the Life Insurance Corporation Act, 1956.

[Placed in Library See. No. LT 7026/95]

(6) A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India for the year 1993-94 together with Audit Report thereon under sub-section (4) of section 15 of the Securities and Exchange Board of India Act, 1992.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library See. No. LT 7027/95]

**Statements showing action taken by Government on various assurances, promises and undertakings given by Ministers during the various sessions of Lok Sabha.**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): I beg to lay on the Table a copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

(1)	Statement No. XXXV (Placed in Library, See No. L.T. 7028/95)	— Thirteenth Session, 1989	Eighth Lok Sabha
(2)	Statement No. XXXIII (Placed in Library, See No. L.T. 7029/95)	— Second Session, 1990	
(3)	Statement No. XXIX (Placed in Library, See No. L.T. 7030/95)	— Third Session, 1990	Ninth Lok Sabha
(4)	Statement No. XXV (Placed in Library, See No. L.T. 7031/95)	— Sixth Session, 1990	
(5)	Statement No. XXVI (Placed in Library, See No. L.T. 7032/95)	— First Session, 1991	Tenth Lok Sabha
(6)	Statement No. XXII (Placed in Library, See No. L.T. 7033/95)	— Second Session, 1991	
(7)	Statement No. XXI (Placed in Library, See No. L.T. 7034/95)	— Third Session, 1992	
(8)	Statement No. XIX (Placed in Library, See No. L.T. 7035/95)	— Fourth Session, 1992	
(9)	Statement No. XVI (Placed in Library, See No. L.T. 7036/95)	— Fifth Session, 1992	
(10)	Statement No. XV (Placed in Library, See No. L.T. 7037/95)	— Sixth Session, 1993	

(11)	Statement No. XI (Placed in Library, See No. L.T. 7038/95)	— Seventh Session, 1993	Tenth Lok Sabha
(12)	Statement No. X (Placed in Library, See No. L.T. 7039/95)	— Eighth Session, 1993	
(13)	Statement No. VIII (Placed in Library, See No. L.T. 7040/95)	— Ninth Session, 1994	
(14)	Statement No. V (Placed in Library, See No. L.T. 7041/95)	— Tenth Session, 1994	
(15)	Statement No. III (Placed in Library, See No. L.T. 7042/95)	— Eleventh Session, 1994	
(16)	Statement No. I (Placed in Library, See No. L.T. 7043/95)	— Twelfth Session, 1994	

**Review on the working of and Annual Report of the State Farms Corporation of India Ltd., New Delhi for 1993-94 alongwith a statement showing reasons for delay in laying these papers.**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): On behalf of Shri S. Krishna Kumar I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government of working of the State Farms Corporation of India Limited, New Delhi, for the year 1993-94.

(ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 7044/95]

(3) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Gujarat State Seeds Corporation Limited for the year 1993-94 within the stipulated period of nine months after the close of the Accounting year.

[Placed in Library. See. No. LT 7045/95]

**Annual Report and Review on the working of the Regional Cancer Centre, Trivandrum for 1992-93 alongwith a statement showing reasons for delay in laying these papers.**

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PAWAN SINGH GHATOWAR): I to beg to lay on the Table—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Cancer

Centre, Trivandrum, for the year 1992-93 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Cancer Centre, Trivandrum, for the year 1992-93.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 7046/95]

13.12 hrs

[English]

#### ASSENT TO BILLS

SECRETARY-GENERAL: Sir, I lay on the Table the following three Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 8th December, 1994.

- (1) *The Contingency Fund of India (Amendment) Bill, 1994*
- (2) *The Appropriation (No. 6) Bill, 1994*
- (3) *The Appropriation (Railways) No. 6 Bill, 1994*

13.13 hrs

#### COMMITTEE ON AGRICULTURE

#### Thirteenth, Fourteenth, Fifteenth and Sixteenth Reports

[Translation]

SHRI NITISH KUMAR (Barh): Sir, I beg to lay the following reports of the Committee on Agriculture:

- (1) Thirteenth Report—A Report on Khesari Dal
- (2) Fourteenth Report on action taken by Government on recommendations contained in the Second Report of the Committee on Annual Report (1992-93) of Department of Agricultural Research & Education.
- (3) Fifteenth Report on action taken by Government on recommendations contained in the Fifth Report of the Committee on Annual Report (1992-93) of the Ministry of Food Processing Industries.
- (4) Sixteenth Report on action taken by Government on recommendations contained in the Sixth Report of the Committee on Annual Report (1992-93) of the Ministry of Water Resources.

13.13½ hrs.

[English]

#### STANDING COMMITTEE ON FINANCE

#### Tenth Report and Minutes

DR. DEBI PROSAD PAL (CALCUTTA NORTH WEST): I beg to present the Tenth Report (Hindi and English versions) of the Standing Committee on Finance on Working of Central Board of Direct Taxes of the Ministry of

Finance (Department of Revenue) and Minutes of the sittings of the Committee relating thereto.

13.14 hrs.

[English]

#### CUSTOMS TARIFF (AMENDMENT) BILL\*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): I beg to move for leave to introduce a Bill further to amend the Customs Tariff Act, 1975.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Customs Tariff Act, 1975."

*The motion was adopted.\*\**

SHRI M.V. CHANDRASHEKHARA MURTHY: I introduce the Bill.

13.14½ hrs.

[English]

#### Explanatory Statement giving reasons for immediate Legislation by the Customs Tariff (Amendment) Ordinance

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): I beg to lay on the Table on explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Customs Tariff (Amendment) Ordinance, 1994

[Placed in Library. See No. L.T. 7047/95]

13.15 hrs.

[English]

#### MATTERS UNDER RULE 377

#### (i) Need for an International Airport at Chandigarh

SHRI PAWAN KUMAR BANSAL (Chandigarh): There is an urgent need for an International Airport at Chandigarh to operate international flights to Europe and Middle East from Chandigarh.

A very large number of people of Punjab who are settled in various parts of the world and contribute immensely to the foreign exchange reserves of India have come to Delhi for onward journey. Besides, there is ample scope of air lifting of flowers and vegetables from Chandigarh to various foreign destinations.

In view of heavy congestion and various bottlenecks at Indira Gandhi International Airport, Delhi, it will be useful to operate such services from Chandigarh.

Therefore, I urge upon the Central Government to consider this matter urgently.

#### (ii) Need for Electoral Reforms

SHRI SRIBALLAV PANIGRAHI (Deogarh): Mr.

\*Published in Gazette of India extraordinary Part II, Section 2, Dated 14.2.95.

\*\*Introduced with the Recommendation of the President.